

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2017

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent

Petitioner : DB Power Limited (DBPL)

Respondents : TANGEDCO

Petition No. 222/MP/2017

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 with regard to the tariff payable under Power Purchase Agreements dated 27.11.2013.

Petitioners : KSK Mahanadi Power Company Limited (KSKMPCL)

Respondents : TANGEDCO

Date of hearing : 18.9.2018

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Gopal Jain, Senior Advocate, DBPL
Ms. Swapna Seshadri, Advocate, KSKMPCL
Shri Ashwin Ramanathan, Advocate, KSKMPCL
Shri S.Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

These Petitions were taken up for hearing today.

2. The learned Senior counsel for the Petitioner, DBPL submitted that the tariff applicable for the first contract year beginning from 1.8.2015 for 117 MW/ 5.10.2015 for 91 MW and ending on 31.3.2016 shall be the tariff which was applicable for the original first contract year (1.2.2014 to 31.3.2014). The tariff for the subsequent contract years would be applicable in a similar manner. He accordingly prayed that the relief sought for may be allowed.



3. The learned counsel for the Petitioner, KSKMPCL submitted that the reliefs sought in Petition No. 222/MP/2017 are similar to the reliefs claimed in Petition No. 117/MP/2017 and hence the Commission may allow the same. She however submitted that the Respondent, TANGEDCO may be directed to make payments to the Petitioner.

4. The learned counsel for the Respondent, TANGEDCO sought adjournment of the hearing due to non-availability of the arguing counsel in the matter. This was not objected to by the learned counsels for the Petitioners.

5. Accordingly, the Commission adjourned the hearing of these Petitions. The Petitions shall be listed for hearing in the month of October, 2018 for which separate notice shall be issued. Pleadings shall be completed by the parties prior to the date of hearing.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

